

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8189 of 2021**

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Rabindra Yadav ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Vishal Kr. Trivedi, Advocate

For the State : Mr. Ravi Prakash, Spl. P.P.

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02/06.09.2021 Heard Mr. Vishal Kr. Trivedi, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Sitaramdera P.S. Case No. 31/2021.

The petitioner and others were apprehended by the Police and *Ganja* was recovered from their possession.

It appears that nothing incriminating was recovered from the possession of the petitioner. The petitioner does not have any criminal antecedent as stated in this application and he is in custody since 02.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Special Judge (NDPS), Jamshedpur in connection with Sitaramdera P.S. Case No. 31/2021.

**(R. Mukhopadhyay, J.)**